

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. †1717
TO BE ANSWERED ON 27.12.2018**

OLD AGE AND SHELTER HOMES IN METROPOLITAN CITIES

†1717. SHRI PRABHAT JHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether adequate number of old age homes are available in proportion to the need in all four metropolitan cities and other major cities of the country;
- (b) if so, the details thereof;
- (c) whether adequate numbers of shelter homes are available for homeless people in proportion to the need in all four metropolitan cities and other major cities of the country; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b) This data is not maintained centrally.

Section 19 of the Maintenance and Welfare of Parents and Senior Citizens (MWPC) Act, 2007, directs State Governments to establish and maintain Old age homes, atleast one in each district, as it may deem necessary, for a minimum of 150 indigent senior citizens.

This Ministry is implementing a Central Sector Scheme of Integrated Programme for Senior Citizens (IPSc) {previously known as Integrated Programme for Older Persons (IPOP)} under which grants are given for running and maintenance of Senior Citizens Homes (Old Age Homes)/ Continuous Care Homes, Mobile Medicare Units etc to Implementing Agencies such as State Governments / Union Territory Administrations (through Registered Societies)/ Panchayati Raj Institutions (PRIs) / Local bodies; Non-Governmental/Voluntary Organizations; Institutions or Organizations set up by Government as autonomous/subordinate bodies; Government Recognized Educational Institutions, Charitable Hospitals/ Nursing Homes, and recognized youth organizations such as Nehru Yuva Kendra Sangathan (NYKS). The main objective of the Scheme is to improve the quality of life of the Senior Citizens by providing basic amenities like shelter, food, medical care and entertainment facilities. States/UTs also run Senior Citizens Homes (Old Age Homes) in the respective State/UT.

(c) & (d): As informed by Ministry of Housing and Urban Affairs, it is the primary responsibility of Governments of the States/Union Territories to provide shelter for the urban homeless. In order to complement and supplement the efforts of States/ UTs in this regard, Ministry of Housing & Urban Affairs is administering a scheme 'Shelter for Urban Homeless' (SUH) as one of the components of Deendayal Antyodaya Yojana – National Urban Livelihoods Mission (DAY-NULM), through respective States/UTs. The guidelines of SUH prescribe that systematic surveys would be undertaken in cities/towns by the local/municipal bodies so as to assess accurately the need for shelters at suitable locations. As per the information received from the States/UTs, as on 06.12.2018, a total of 1776 shelters for urban homeless have been sanctioned by 25 states/UTs under DAY-NULM. Out of these, 1076 shelters are operational.

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPLOYMENT

श्रीमती वसुंधरा शर्मा